NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. **42**/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES:

Aneesha Dutta & Anr.

V/s.

M/s. Northbridge Capital Ltd. & Ashu Dutt

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1,	Ms. Chaitrika		Chartrilia
۵.	Mr. Zais	Anser Ads for Responded	Que ai

ORDER

C.P. Nos. 91 to 96/59, 397, 398/CLB/MB/MAH/2015 & C.P. No. 42/397, 398/NCLT/MB/MAH/2016 [OLD C.P. NO. 11/2016 (ND)]

- Representatives of both sides are present.
- 2. Number of mentions are on record in these matters. Some of them have been decided. In the past, voluminous number of Petitions, number of Applications, number of Praecipe were filed in routine one after another. Such practice should come to an end or in the alternative should be restricted, so that the court can give adequate time to other litigants also.
- 3. Further, it appears that this Praecipe is moved without assigning any justifiable reason for immediate intervention when the main Petition is pending for disposal. As a result, no interim order is required to be pronounced today and the praecipe shall be decided along with the main Petition.

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- 4. It is also worth to mention that the Bench had devoted time to get the differences resolved by the Petitioner and the Respondent, being litigation between wife and husband. Also given time for reconciliation but even today there is no such indication of mutual settlement. As a result, the main Petition is thus required to be decided at an early date.
- 5. Listed the Petition for final hearing on 17th, 18th & 19th January, 2017, dates exclusively reserved. Registry is directed not to fix big matter for final hearing on these dates. No party shall be allowed to seek adjournment.

Dated: 18.11.2016

sd/-

Shri M.K. Shrawat Member (Judicial)